

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION No. of

Applicant(s):
Advocate for
Applicant(s) :

Respondent(s) :
Respondent (s) :

Notes of the Registry	Orders of the Tribunal
	<p>M.A. No. 290/00150/15 OA No. 290/00421/2014 Date of Order : 23/07/2015</p> <p>Mr Jainaul Jawed, the applicant present in person. Mr K.S. Yadav, Sr. C.G.S.C. present for respondents. Mr Girish Joshi proxy counsel present for Mr A.K. Rajvanshi, counsel for respondents.</p> <p>Heard on MA No. 290/00150/15. The applicant present in person submits that the respondents have granted the relief sought for, therefore, he wants to withdraw the OA No. 290/00421/14.</p> <p>Counsels for respondents submit that as the relief claimed by the applicant has already been granted, the OA has rendered infructuous and may be dismissed as so.</p> <p>In view of submissions made by the applicant and counsels for respondents, OA No. 290/00421/14 is dismissed as rendered infructuous.</p> <p>Accordingly, MA No. 290/00150/15 is disposed of in the light of above order.</p> <p style="text-align: right;"> [Meenakshi Hooja] Administrative Member</p>